## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

## COURT-III

Appeal No.159/2017

In the matter of
Aries Link Consultants (P) Ltd

....PETITIONER

SECTION:

**Under Section 252** 

Order delivered on 31.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

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For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel for the Income tax Deptt. along with Mr. Onkar Singh.

Learned authorized representative for the petitioner is present. Ld. Standing Counsel for the Income tax Department is also present and represents that in view of the Election duties for the Assessing Officer, who is seized of the file, an additional four days time be granted to the IT Department to confirm and file the representation.

ORDER

In view of the said representation, 5 days time is granted to the Income tax Department to file their observations /reply.

Post the matter on 07.2.2018.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

-S-d-11

Surjit 31.1.2018